

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Execution Application No. 33 of 2023

In

Original Application No. 465 of 2019

Kulwinder Singh Sandhu and Others

--Applicant(s)

Versus

Ram Murti and Others

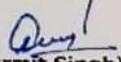
--Respondents

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Place - Ludhiana

Date - 29-11-2023


 (Gurmit Singh)
 Environmental Engineer,
 Regional Office-3, Ludhiana
 on behalf of
 Punjab Pollution Control Board

Execution Application No. 33 of 2023

In

Original Application No. 465 of 2019

Kulwinder Singh Sandhu and Others

--Applicant(s)

Versus

Ram Murti and Others

--Respondents

Status report / reply of the Punjab Pollution Control Board in compliance to order dated 11.9.2023 through the Environmental Engineer, Regional Office-3, Ludhiana.

Respectfully showeth:

- 1) That Execution Application No. 33 of 2023 has been filed by the applicants in O.A No. 465 of 2019 before the Hon'ble National Green Tribunal. After consideration of the matter, the Hon'ble National Green Tribunal was pleased to issue notice to the Member Secretary, Central Pollution Control Board; the Member Secretary, State Pollution Control Board and the Commissioner, Municipal Corporation, Ludhiana to file their response and disclose the reason, if any for non-compliance of the directions of the Tribunal.
- 2) That briefly submitted the Hon'ble National Green Tribunal by passing an order dated 24.5.2019 in Original Application No. 465 of 2019 titled as Kulwinder Singh Sandhu and others v/s Ram Murti and others has sought a factual and Action Taken Report from the Joint Committee comprising of Central Pollution Control Board, Punjab Pollution Control Board and District Magistrate, Ludhiana with regard to allegation of crude and unscientific carcass disposal at Village Ladhawal, District Ludhiana by respondent no.1 to 5 namely Ram Murti, Ramesh Kumar, Suraj Kumar, Parshotam Lal and Munish Kumar.
- 3) That in compliance to above orders of the Hon'ble National Green Tribunal, report dated 15.9.2019 was filed by the Punjab Pollution Control Board acknowledging the unscientific and illegal activities on the land belonging to Centre Government. After considering the report of the committee, the Hon'ble

National Green Tribunal was pleased to pass an order dated 10.10.2019 directing the Punjab Pollution Control Board to take immediate steps to close the illegal activity and recover Environmental Compensation for damage to the environment in accordance with Law. At the same time, Monitoring Committee headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court was requested by the Hon'ble Tribunal for controlling pollution of River Sutlej and to monitor the situation.

- 4) That in compliance to the order dated 10.10.2019, the Punjab Pollution Control Board has imposed Environmental Compensation amounting to Rs. 2,28,12,000/- on each of the five Hadda Rodi Site Sh. Ram Murti, Sh. Suraj Kumar, Sh. Ramesh Kumar, Sh. Munish Kumar and Sh. Parshotam Lal. The copies of the proceedings of personal hearing given by the Chairman of Punjab Pollution Control Board to the above-named persons on 21.01.2020 are enclosed herewith as **Annexure-A**, whereby directions for imposition of Environmental Compensation and for stopping the discharge of effluent into River Sutlej were issued.
- 5) That in compliance to orders dated 10.10.2019 of this Hon'ble Tribunal the Monitoring Committee headed by Justice Jasbir Singh visited the site on 13.2.2020 and submitted report to the Hon'ble Tribunal on 14.2.2020. After consideration of the matter, the Hon'ble Tribunal vide order dated 13.5.2020 had directed the Punjab Pollution Control Board and the Municipal Corporation, Ludhiana to take further steps in a time bound manner and furnish compliance report. It was also mentioned in the order dated 13.5.2020 that the Monitoring Committee may oversee compliance and is at liberty to file further report, if found necessary.
- 6) That Monitoring Committee headed by Justice Jasbir Singh visited the site of Modern Carcass plant on 27.11.2020 and observed that 45% of construction work has been completed and rest of the work shall be completed by 28.2.2021. After visiting the site of the processing plant, Monitoring Committee has made the following recommendations in its report:
 - i) The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed. 
 - ii) The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant

simultaneously along with the commissioning of the main plant.

- iii) There shall be no discharge from the plant and the same shall be utilized/recycled within the premises of the main plant.
- iv) The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
- v) The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
- vi) The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant.

The Monitoring Committee has forwarded the above report vide letter no. CMC/SB/2020/1250 dated 29.11.2020 for compliance to Municipal Corporation, Ludhiana as well as the Punjab Pollution Control Board.

- 7) That the site of the Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and it was observed that the plant has not yet commissioned. Construction work is almost complete, the machinery has arrived at the site and is under installation. Effluent treatment plant has also arrived at site and is under installation. No plantation has been done along the boundary wall.

Thus, the Municipal Corporation, Ludhiana has not complied with the timelines provided vide orders dated 13.5.2020 by the Hon'ble National Green Tribunal as well as in the report of the Monitoring Committee dated 29.11.2020 as explained above. The Punjab Pollution Control Board has imposed Environmental Compensation amounting to Rs. 8.00 Lakh upon Municipal Corporation, Ludhiana vide letter no. 1352 dated 13.4.2021 for the period of violation from 1.9.2020 to 31.3.2021 in compliance of order dated 13.5.2020 of the Hon'ble Tribunal as well as report of Monitoring Committee dated 29.11.2020. A copy of letter no. 1352 dated 13.4.2021 is enclosed herewith as **Annexure-B.**

- 8) That the Punjab Pollution Control Board has submitted compliance report to the Hon'ble National Green Tribunal vide letter no. 1355 dated 13.4.2021 and a copy of the same is enclosed herewith as **Annexure-C.** The Hon'ble National Green Tribunal has considered the status report filed by the Punjab Pollution Control

Board and vide order dated 15.4.2021 had disposed of O.A No. 465 of 2019 with direction that the Joint Committee of the Central Pollution Control Board and State Pollution Control Board may ascertain compliance status, particularly whether adequacy of steps taken for restoration of environment as well as collection of compensation and its utilization and give its report to the Chairman, CPCB within three months for such further directions as may found necessary by the Chairman, CPCB for enforcement of Law.

- 9) That in order to make compliance of the order dated 15.04.2021 of the Hon'ble National Green Tribunal, the Punjab Pollution Control Board vide letter 1770 dated 27.01.2022 had requested the CPCB to depute officers for constitution of joint committee. A copy of letter no. 1770 dated 27.1.2022 is enclosed as **Annexure-D**. However, no communication has been received by the Board from Central Pollution Control Board in this regard so far. The Punjab Pollution Control Board has again requested CPCB vide letter no. 29225 dated 24.11.2023 to depute officer for constitution of joint committee so that compliance status in the matter may be ascertained as per the mandate of orders of the Hon'ble National Green Tribunal dated 15.04.2021 in O.A. no. 465 of 2019. A copy of letter no.29225 dated 24.11.2023 is enclosed herewith as **Annexure-E**.
- 10) That it is relevant to mention here that the Modern & Scientific Carcass Plant was not commissioned till June, 2021 and accordingly, environment compensation amounting to Rs. 6 Lacs was imposed for the period of violation from 01.04.2021 to 30.06.2021 upon Municipal Corporation, Ludhiana vide letter jo. 1776 dated 27.1.2022. A copy of letter vide letter no. 1776 dated 27.1.2022 is enclosed herewith as **Annexure-F**.

The Municipal Corporation, Ludhiana has not yet commissioned the Modern Carcass Plant till date and is still in violation of the orders dated 13.5.2020 of the Hon'ble National Green Tribunal passed in O.A No. 465 of 2019. After consideration of the matter in its entirety, the Board has further imposed Environmental Compensation amounting to Rs. 54.0 Lakh upon the Municipal Corporation, Ludhiana in compliance to order dated 13.5.2020 for the period of violation from 1.7.2021 to 30.9.2023 vide letter no. 7985 dated 24.11.2023. A copy of letter no. 7985 dated 24.11.2023 is enclosed herewith as **Annexure-G**.

Municipal Corporation, Ludhiana has to pay Environmental Compensation amounting to Rs. 68.0 Lakh (Rs. 8.0 Lakh + Rs. 6.0 Lakh+ Rs. 54.0 Lakh) to the Punjab Pollution Control Board as explained herein above. The Commissioner, Municipal Corporation, Ludhiana has been requested vide letter no. 7985 dated 24.11.2023 to deposit the entire amount of Environmental Compensation amounting to Rs.68.00 with the office of the Board.

- 11) That it is further stated that the owners of hadda roddi sites have not yet deposited the amount of environmental compensation imposed by the Board in compliance to order dated 10.10.2019 of this Hon'ble Tribunal. However, in order to make compliance of the orders of the Hon'ble National Green Tribunal, the Punjab Pollution Control Board has taken up the matter with the District Administration, Ludhiana by writing various letters bearing no. 7945 dated 24.09.2020, letter no.1772 dated 27.01.2022 and letter no.7986 dated 24.11.2023 for recovery of environment compensation from 05 hadda roddi sites through the Department of Revenue. The copies of letters dated 24.9.2020, 27.1.2022 and 24.11.2023 are enclosed herewith as **Annexure-H**.

It is relevant to mention here that the owners of five Hadda Roddi sites at Ladhawal namely Ram Murti, Ramesh Kumar, Suraj Kumar, Parshotam Lal and Munish Kumar are common man and are not having any property in their name as per the information of the Board.

- 12) That it is further relevant to mention here that the Modern & Scientific Carcass Plant was ready for commissioning in July, 2021 and was to be inaugurated by Government of Punjab on 13.07.2021. However, the inauguration program was cancelled as nearby villagers started protest on the day of inauguration. Thereafter, continuous protest had been started at site by the local residents. Several meetings were held with protesters by District Administration and Municipal Corporation, Ludhiana in year 2022 and they were informed about the benefits of Modern & Scientific Carcass Plant and requested them to allow the concessionaire to operate the plant. Accordingly, 2nd attempt was made by Municipal Corporation, Ludhiana with the help of Local Police on 12.12.2022 to operate the Modern & Scientific Carcass Plant. However, the protesters again manhandled the driver of the tractor-trolley carrying dead animals to the plant due to which plant could not made operational. The workers of concessionaire & others got medically examined and Police was made aware by the concessionaire about the attempt to murder by the local residents and causing of hindrance in its working. Considering the complaint of concessionaire, FIR no. 0159 had been lodged against 20-25 unknown protestors at Police Station Ladhawal, Police Commissionerate, Ludhiana. Thereafter, a continuous protest/dharna is going on near the site of the plant by the nearby residents.

- 13) That further, it is stated that the Deputy Commissioner, Ludhiana has held meeting on 20.06.2023 with the officers of Municipal Corporation, Ludhiana, Punjab Pollution Control Board, Police Department & officers from District Administration wherein, it was decided that a joint visit shall be made to carcass plant as well as hadda roddi sites on 21.06.2023 to check the latest status of the

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plant as well as hadda roddi sites. Accordingly, the sites of hadda roddis were visited by the team of officers on 21.06.2023 and it was observed that 02 hadda roddis sites are still operating in illegal & unscientific manner. In this regard, the owners of the hadda roddis informed that earlier there were 05 hadda roddi sites, but now these two sites are being operated by all the owners of 05 hadda roddi sites. Thereafter, the team visited Modern & Scientific Carcass plant and observed that the plant is ready for operation, but, the local residents are opposing the commissioning of Modern Carcass Plant and are still sitting on dharna outside the plant to restrain the operation of the plant. Again, a meeting was held under the Chairmanship of the Deputy Commissioner, Ludhiana on 27.06.2023 with the officers of Municipal Corporation Ludhiana, Central Pollution Control Board, Punjab Pollution Control Board, Department of Water Resources, Concessionaire & officers from District Administration to draw a strategy to make the carcass plant operational. During meeting, it was decided that the concessionaire should arrange the skilled labor as well as dead animals and make the plant operational on 20.07.2023 under police protection. The Municipal Corporation, Ludhiana with the help of District Administration, Ludhiana tried to make the Carcass Plant operational under heavy Police protection on 20.07.2023, however the plant could not be made operational due to strong resistance from nearby villagers and Kissan Unions.

14) That it is pertinent to mention here that the Modern and Scientific Carcass Plant has obtained 'Consents to operate' of the Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide no. CTOW/Fresh/LDH3/2022/19276595 and CTOA/Fresh/LDH3/2022/19276599 dated 21.07.2022 respectively and the consents were valid upto 30.06.2023. However, after the expiry of the consents to operate on 30.6.2023, the Modern and Scientific Carcass Plant has not applied for the renewal of 'Consents to Operate' under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to the Board.

15) That it is germane to mention here that there is no intentional violation of the orders of the Hon'ble National Green Tribunal by the department in any manner. All the departments of Government of Punjab, District Administration, Municipal Corporation, Ludhiana, etc are making earnest and all out efforts to make the modern and scientific carcass utilization plant at Ludhiana operational for betterment of the environment. However, the continuous agitation of the people of the area as well as Kissan Unions is acting as hindrance in the Commissioning of the plant.

- 16) That it is relevant to mention here that the Monitoring Committee had visited the site on 13.2.2020 in the presence to the officers of Punjab Pollution Control Board and Municipal Corporation, Ludhiana and after noticing the deficiencies had made certain recommendations including the following:
- "3. After the successful commissioning of the modern and scientific carcass plant, these crude and unscientific carcass disposal plants should be closed.
4. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant."
- 17) That after the successful commissioning of the Modern & Scientific Carcass Plant, the two Hadda Roddi sites operating at village Majra Khurd, near Ladhawal shall be closed. The situation is being trailed to be defused amicably by the Civil Administration at Police Authorities.
- 18) That the Status Report / reply on behalf of Punjab Pollution Control Board is hereby submitted for kind perusal and appropriate orders of the Hon'ble National Green Tribunal.

Submitted by


(Gurmit Singh)

Dated:- 29-11-2023

**Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
on behalf of Punjab Pollution Control
Board
(Respondent no.2)**

Annexure - A

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-III, E-640-D, Backside CIU Office, Phase-5, Focal Point, Ludhiana
 No. PPCB/SEE/ZO-2/LDH/2020/..... Dated

To

ਸ਼. ਰਾਮ ਮੁਰਤੀ ਸ/ਓ ਸ਼. ਭਾਜਨ ਰਾਮ,
 R/o Noor Mahal Road, Mohalla Raviklass Pura, Phillour,
 District Jalandhar-144410.

ਸੇਵਿਅਰ ਨਾਨੈਸ ਕਲਕਾਟੀ ਨੀ.ਐ.ਆ ਵਾਤਾ ਵਿਗੇ.ਓ
 ਨਵੀਂ ਭਾਕ ਹੁ. ਵਾਤਾ ਵਿਗੇ.ਓ

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1980 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Ram Murti S/o Sh. Bhajan Ram, R/o Noor Mahal Road, Mohalla Raviklass Pura, Phillour, District Jalandhar-144410.

The following were present:
On behalf of Punjab Pollution Control Board

Er. Krunesh Garg, Member Secretary
 Er. Gulshan Rai, CEE, Ludhiana
 Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
 Er. Paramjeet Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

Sh. Happy Kalith, Sh. Parshotam Lal &
 Sh. Krishan Lal Representatives of the Hadda Roddi

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

In pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddi as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

9

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/L. The levels of the TDS, COD and O&G were found to be as 2026 mg/L, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is required to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Roddi submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Honble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Enst. No. 2410

sd/-
Environmental Engineer
Zonal Office-2, Ludhiana

Dated .. 20/8/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

Environmental Engineer
Zonal Office-2, Ludhiana

Annexure-A



No. 2303

Date 27/2/20

To

Sh. Ram Murti S/o Sh. Bhajan Ram,
R/o Noor Mahal Road, Mohalla Ravidass Pura,
Phillour, District Jalandhar-144410.

→ Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31 of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2419-20 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as MOST URGENT please.

Environmental Engineer

Arrears - 6



No. PPCB/SEE/ZO-2/LDH/2020/.....

Dated

ਮਿਤੀ: 27/11/2020

ਨਵੀਂ ਭਾਗ ਨੂੰ ਵੱਡਾ ਕਰਨੀ

To

Sh. Suraj Kumar S/o Late Sh. Kamal Kumar,
P/O 6176, Mohalla Jagdishpura, Tejpur Road,
Ludhiana - 141008.

1
ਮਿਤੀ: 27/11/2020
ਸ਼੍ਰੀ ਸੁਰਜ ਕੁਮਾਰ ਸਿੰਘ ਸਿ/ਕੇ-2

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Suraj Kumar S/o Late Sh. Kamal Kumar, P/O 6176, Mohalla Jagdishpura, Tejpur Road, Ludhiana - 141008.

The Following were present:

On behalf of Punjab Pollution Control Board

Er. Krunch Garg, Member Secretary
Er. Gubshan Pal, CEE, Ludhiana
Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
Er. Paranjot Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

Sh. Happy Kainth, Sh. Pansham Lal &
Sh. Krishan Lal Representatives of the Hadda Roddi

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Harit & ors on 04 March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial@ngt.nic.in."

In pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddi as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

(12)

Annexure - A

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is require to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Rodi submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Honble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Encl. No. 2429

Sd/-
Environmental Engineer
Zonal Office-2, Ludhiana
Dated 20/8/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

Environmental Engineer
Zonal Office-2, Ludhiana



Punjab Pollution Control Board

Regional Office-III
Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3302Date 27/2/20

To

Sh. Suraj Kumar S/o Late Sh Kamal Kumar,
R/o 6398, Mohalla Jagdishpura,
Tajpur Road, Ludhiana - 141008.

Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2427-28 dt: 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/ recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as MOST URGENT please.

Environmental Engineer
27/2/20

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, E-640-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana
 www.ppcb.org

No. PPCB/SEE/ZO-2/LDH/2020/.....

Dated

To

Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal S/o Sh. Darshan Lal,
 Village Majara Khurd, PO Ladhawal,
 District Ludhiana - 141008.

ਸੇਕਿਓਰ ਮਾਮਲਾ ਦਾਨਾਬਾਦੀ ਸੋ. ਬਿਸਾਹ ਵਾੜਾ ਫਿਰੋ-3
 ਨਵੀਂ ਭਾੜ ਸੁ. ਵਾੜਾ ਫਿਰੋ
 27-11-2019
 ਹਾਜ਼ਿਰੀ ਨੰ 76/2-2019 ਮਿਤੀ 27/11/2019

Subj:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal S/o Sh. Darshan Lal, Village Majara Khurd, PO Ladhawal, District Ludhiana - 141008.

The Following were present:
 On behalf of Punjab Pollution Control Board.

- Er. Krunesh Garg, Member Secretary
- Er. Gulshan Rai, CEE, Ludhiana
- Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
- Er. Paramjeet Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

- Sh. Happy Kalich, Sh. Parshotam Lal & Sh. Krishan Lal Representatives of the Hadda Roddi

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kuhwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murl & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial@ngt.gov.in."

In pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddi as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"7. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-

A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is require to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Roddi submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Honble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

Amal

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

^{-SAL}
Environmental Engineer
Zonal Office-2, Ludhiana

Dated 20/2/2020

Encls. No. 2422

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

B
Environmental Engineer
Zonal Office-2, Ludhiana

A

Annexure - A



Punjab Pollution Control Board

Regional Office-III
Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3301Date 27/2/20

To

Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal S/o Sh Darshan Lal,
Village Majara Khurd, PO Ladhawal,
District Ludhiana - 141008.

Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2421-22 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as MOST URGENT please.

Environmental Engineer

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, E-648-B, Backside DCU Office, Phase-5, Focal Point, Ludhiana
 Phone: 1111212, 220088, 220116, 220210

No. PPCB/SEE/ZO-2/LDH/2020/.....

Dated

ਮਿਤੀ: 27/11/2020
 ਨਵੀਂ ਭਾਗ ਜੂ. ਚਾਨਾ ਹਿੰਦੀ

To

Sh. Munish Kumar S/o Late Charanjit,
 R/o B-1-55/1, ShaN Mohalla,
 Ludhiana- 141008.

ਮਿਤੀ: 27/11/2020

ਮਿਤੀ: 27/11/2020

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Munish Kumar S/o Late Charanjit, R/o B-1-55/1, ShaN Mohalla, Ludhiana- 141008.

The Following were present:
On behalf of Punjab Pollution Control BoardEr. Krunesh Garg, Member Secretary
 Er. Gulshan Raj, CEE, Ludhiana
 Er. Sandeep Bhan, SEE, Zonal Office-2, Ludhiana
 Er. Parmjeet Singh, EE, Regional Office-10, LudhianaOn behalf of the Hadda RoddiSh. Happy Kalsh, Sh. Parshotam Lal &
 Sh. Krishan Lal Representatives of the Hadda Rodi

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial@nrgt.gov.in."

In pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a Joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddi as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satlu, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

Annexure - A



Punjab Pollution Control Board

Regional Office-III

Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhlana
ppcbro3@yahoo.com

No. 3304Date 27/2/20

To

Sh. Munish Kumar S/o Late Charanjit,
R/o B-1-55/1, Shahl Mohalla,
Ludhlana- 141008.

Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2423-24 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhlana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as **MOST URGENT** please.

Environmental Engineer

[Signature]
27/2/20

Annexure - A

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is require to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Rori submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Litrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the Industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Sd/-
Environmental Engineer
Zonal Office-2, Ludhiana

Dated ... 20/07/2020

Endst. No. 8486

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action:

b
Environmental Engineer
Zonal Office-2, Ludhiana

Annexure - A

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and OSG were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is require to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Rori submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit RS. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.

- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Encl: No. 2424.

- Sd/-
Environmental Engineer
Zonal Office-2, Ludhiana

Dated: 20/07/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

Environmental Engineer
Zonal office-2, Ludhiana



Punjab Pollution Control Board

Regional Office-III

Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3305

Date 27/2/20

To

Sh. Parshotam Lal S/o Late Dalbir Chand,
R/o B-33-752, Sarup Nagar,
Salem Tabli, Ludhiana - 141008.

Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2425-26 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as **MOST URGENT** please.

[Signature]
Environmental Engineer



Punjab Pollution Control Board

R.O./LDH-III/..135.2.

Date. 13.11.2020

To

The Commissioner,
Municipal Corporation,
Ludhiana.

Subject: Imposition of Environmental Compensation in compliance of orders of the Hon'ble National Green Tribunal in O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Ref: Orders dated 13.05.2020 of Hon'ble National Green Tribunal & Monitoring Committee report CMC/SB/2020/1250 dated 29.11.2020.

It is intimated that the Hon'ble National Green Tribunal vide order dated 13.05.2020 passed in the subject cited matter had directed that the report submitted by the Monitoring Committee to the Hon'ble NGT on dated 14.02.2020 be acted upon. The relevant part of recommendation of the Monitoring Committee is reproduced as under:

"Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.08.2020 failing which environmental Compensation amounting to Rs. 1 Lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the Plant".

The Hon'ble National Green Tribunal had further directed that the Punjab Pollution Control Board and the Municipal Corporation, Ludhiana may take further steps in a time bound manner and furnish compliance report by e-mail. The Monitoring Committee may oversee compliance and is at liberty to file its further report, if found necessary.

A copy of order of the Hon'ble National Green Tribunal was forwarded to the Municipal Corporation, Ludhiana vide Board's letter no. 7946-47 dated 24.09.2020 for making compliance.

It is further brought on record that the Monitoring Committee constituted by the Hon'ble National Green Tribunal had visited the site of Modern Carcass Plant on 27.11.2020 and observed that about 45 % construction work has been completed and rest of the work shall be completed by 28.02.2021. After visiting the site of the processing plant, the Monitoring Committee vide its report CMC/SB/2020/1250 dated 29.11.2020 has made the following recommendations:

- 1) The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

[Signature]

- ii) The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.
- iii) There shall be no discharge from the plant and the same shall be utilized/recycled within the premises of the main plant.
- iv) The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
- v) The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
- vi) The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant.

The Monitoring Committee has forwarded the said report vide letter no. CMC/SB/2020/1250 dated 29.11.2020 for compliance to Municipal Corporation Ludhiana as well as Punjab Pollution Control Board. However, Municipal Corporation, Ludhiana has failed to commission the plant by 31.08.2020. Accordingly, matter was taken up by the Board with the Government of Punjab vide Board's letter no. 26280 dated 04.12.2020 regarding Imposition of Environmental Compensation.

The site of the Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and it was observed that the Plant has not yet commissioned. Construction work is almost complete and machinery has arrived at site and is under installation. Effluent treatment plant has also arrived at site and is under installation. No plantation has been done along the boundary wall.

Thus, Municipal Corporation, Ludhiana has not complied with the timelines provided vide orders dated 13.05.2020 by the Hon'ble National Green Tribunal as well as report of the Monitoring Committee dated 29.11.2020. Accordingly, it has been decided to impose Environmental Compensation upon Municipal Corporation, Ludhiana in compliance to the orders dated 13.5.2020 of Hon'ble National Green Tribunal as well as report of NGT Monitoring Committee dated 29.11.2020, as under:

S.No.	Time Period	Rate of EC	No. of Months	Amount of EC
1	01.09.2020 to 28.02.2021	Rs. 1,00,000/- per Month	06	Rs. 6,00,000/-
2	01.03.2021 to 31.03.2021	Rs. 2,00,000/- per month	01	Rs. 2,00,000/-
Total			07	Rs. 8,00,000/-

It is, therefore, requested that the Environmental Compensation amounting to Rs. 8,00,000/- as explained above may please be deposited with the office of the Board through Demand Draft in favor of "Environmental Engineer, Regional Office - 3, Ludhiana" payable at Ludhiana immediately, so as to make compliance of the orders of the Hon'ble NGT.

13/04/21
 Environmental Engineer
 For and on the behalf of
 Punjab Pollution Control Board

Endst. 1353Dated 13.4.21

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment for information and necessary action please.

[Signature] 13/04/21
Environmental Engineer

For and on the behalf of
Punjab Pollution Control Board

Dated 13.4.21Endst. 1354

A copy of the above is forwarded to the Deputy Commissioner, Ludhlana for information and necessary action please.

[Signature] 13/04/21
Environmental Engineer

For and on the behalf of
Punjab Pollution Control Board



Punjab Pollution Control Board

R.O/LDH-III/ 1355.

(Through E-mail)

Date. 13/04/21

To

The Consultant (Judicial),
Hon'ble National Green Tribunal,
New Delhi.

Subject:

Compliance Report In O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Ref:

Orders dated 13.05.2020 of Hon'ble National Green Tribunal & e-mail dated 09.03.2021 from the Consultant (Judicial).

It is respectfully submitted that the Hon'ble National Green Tribunal vide order dated 13.05.2020 passed in the subject cited matter has directed that the report submitted by the Monitoring Committee to the Hon'ble NGT on dated 14.02.2020 be acted upon. The relevant part of recommendation of the Monitoring Committee is reproduced as under:

"Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.08.2020 failing which environmental Compensation amounting to Rs. 1 Lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the Plant."

The Hon'ble National Green Tribunal has further directed that the Punjab Pollution Control Board and the Municipal Corporation, Ludhiana may take further steps in a time bound manner and furnish compliance report by e-mail. The Monitoring Committee may oversee compliance and is at liberty to file its further report, if found necessary.

The Monitoring Committee constituted by the Hon'ble National Green Tribunal had visited the site of Modern Carcass Plant on 27.11.2020 and observed that about 45 % construction work has been completed and rest of the work shall be completed by 28.02.2021. After visiting the site of the processing plant, the Monitoring Committee vide its report CMC/SB/2020/1250 dated 29.11.2020 has made the following recommendations:

- 1) The construction work of Modern Carcass Plant should be completed by 31.12.2020, The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

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(27)

Annexure - C

- i) The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.
- ii) There shall be no discharge from the plant and the same shall be utilized/recycled within the premises of the main plant.
- iii) The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
- iv) The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
- v) The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant.

The Monitoring Committee has forwarded the said report vide letter no. CMC/SB/2020/1250 dated 29.11.2020 for compliance to Municipal Corporation Ludhiana as well as Punjab Pollution Control Board.

It is relevant to mention here that the Municipal Corporation, Ludhiana had failed to commission the plant by 31.08.2020 as per the directions of the Hon'ble Tribunal. Accordingly, matter was taken up by the Board with the Government of Punjab vide Board's letter no 26280 dated 04.12.2020 regarding imposition of Environmental Compensation.

The site of the Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and it was observed that the Plant has not yet commissioned. Construction work is almost complete and machinery has arrived at site and is under installation. Effluent treatment plant has also arrived at site and is under installation. No plantation has been done along the boundary wall.

Thus, the Municipal Corporation, Ludhiana has not complied with the timelines provided vide orders dated 13.05.2020 by the Hon'ble National Green Tribunal as well as in the report of the Monitoring Committee dated 29.11.2020 as explained above. The Punjab Pollution Control Board has imposed Environmental compensation amounting to Rs. 8.00 Lakh upon Municipal Corporation, Ludhiana vide letter no. 1352 dated 13.04.2021 in compliance of order dated 13.5.2020 of the Hon'ble Tribunal as well as report of Monitoring Committee dated 29.11.2020.

This is for the kind information of the Hon'ble National Green Tribunal please.

13/04/2021
For and on the behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 1770

Dated. 27-01-2022

To

The Member Secretary,
Central Pollution Control Board,
New Delhi.

Sub: Original Application no. 465 of 2019 titled as "Kulwinder Singh Sandhu & Others vs. Ram Murti & Others".

Ref:- Order dated 15.04.2021 passed by Hon'ble National Green Tribunal.

It is intimated that the Hon'ble National Green Tribunal has disposed of the subject cited OA vide order dated 15.04.2021 with regard to matter of allegation of crude and unscientific carcass disposal at Village Ladhawal, District Ludhiana, Punjab.

The Hon'ble Tribunal while disposing of the said application has directed that Joint Committee of CPCB and State PCB to ascertain compliance status, particularly with regard to adequacy of steps taken for restoration of environment as well as collection of compensation and its utilization and to give its report to the Chairman, Central Pollution Control Board within three months, for such further directions as may be found necessary by the Chairman, CPCB for enforcement of Law. A copy of order dated 15/4/2021 in O.A. No. 465 of 2019 is attached for kind perusal.

It is therefore requested to depute Officers for joint Committee to ascertain compliance status in the matter so as to submit further report to the Chairman, CPCB.

DA/ As above

Kaall
25/1/2022
Member Secretary

Endst. No. 1771

Date 27-01-2022

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.

Kaall
25/1/2022
Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | mspccb@gmail.com |



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Dated 24/11/22

To

The Member Secretary,
Central Pollution Control Board,
New Delhi

Sub: Original Application no. 465 of 2019 titled as "Kulwinder Singh Sandhu & Others vs. Ram Murti & Others".

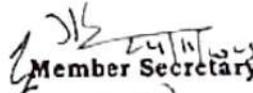
Ref: Order dated 15.04.2021 passed by Hon'ble National Green Tribunal in O.A. no. 465 of 2019 titled as "Kulwinder Singh Sandhu & Others vs. Ram Murti & Others".

Please refer to the subject cited matter.

It is intimated that the Hon'ble National Green Tribunal vide order dated 15.04.2021 had disposed of the O.A. no. 465 of 2019 relating to illegal operation of crude and unscientific carcass disposal sites at Village Ladhawal, District Ludhiana, Punjab, with certain directions.

The Hon'ble Tribunal while disposing of the above said application had directed that the Joint Committee of the CPCB and the State PCB will ascertain the compliance status, particularly with regard to adequacy of steps taken for restoration of environment as well as collection of compensation & its utilization and to give its report to the Chairman, Central Pollution Control Board, Delhi, within three months, for such further directions as may be found necessary by the Chairman, CPCB for enforcement of Law. A copy of order dated 15.04.2021 passed by the Hon'ble NGT in subject cited case is attached herewith for kind perusal.

In order to make compliance of the order dated 15.04.2021 of the Hon'ble NGT, the Punjab Pollution Control Board vide letter 1770 dated 27.01.2022 had requested the CPCB to depute officers for constitution of joint committee, however, no further communication has been received by the Board in this regard so far (copy of letter no. 1770 dated 27.01.2022 is attached herewith). It is therefore, once again requested to depute officer of CPCB for constitution of joint committee so that compliance status in the matter may be ascertained and report is submitted to the Chairman, CPCB for further directions in accordance with the mandate of orders of the Hon'ble National Green Tribunal dated 15.04.2021 in the subject cited case.


Member Secretary

ਕਾਤਾਰਵਲ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Kavaran Bhawan, Nabha Road, Patiala -147001

Phone: Chairman - 0175-2215793, Member Secretary - 0175-2215802 (0)

Website: www.ppcb.org.in | E-Mail: chairmanppcb@yahoo.in | msppcb@gmail.com



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 1776
To

Dated. 27/11/2022

The Commissioner,
Municipal Corporation,
Ludhiana.

Subject: Imposition of Environmental Compensation in compliance of orders of the Hon'ble National Green Tribunal in O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Ref: Orders dated 13.05.2020 of Hon'ble National Green Tribunal, Monitoring Committee report CMC/SB/2020/1250 dated 29.11.2020 and Board's letter no: 1352 dated 13.04.2021.

In continuation to Board's letter no. 1352 dated 13.04.2021, it is intimated that the site of Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and it was observed that the plant has yet not been commissioned. Municipal Corporation, Ludhiana has not complied with the timelines provided vide Order dated 13.05.2020 by the Hon'ble National Green Tribunal (NGT) as well as report of the Monitoring Committee dated 29.11.2020. Accordingly, Environmental Compensation (EC) of Rupees Eight Lac (Rs. 8,00,000/-) was imposed vide Board's letter no. 1352 dated 13.04.2021.

Municipal Corporation, Ludhiana has not commissioned the modern carcass plant till date and it has been decided to further impose EC upon Municipal Corporation, Ludhiana in compliance to the Order dated 13.5.2020 of Hon'ble NGT as well as report of NGT Monitoring Committee dated 29.11.2020, as under:

S.No.	Time Period	Rate of EC	No. of Months	Amount of EC
1	01.04.2021 to 30.06.2021	Rs. 2,00,000/- per month	03	Rs. 6,00,000/-

It is, therefore, requested that Environmental Compensation amounting to Rupees Six Lac (Rs. 6,00,000/-) as explained above may please be deposited in the office of the Board through Demand Draft in favor of "Environmental Engineer, Regional Office-3, Ludhiana" payable at Ludhiana, immediately, so as to make compliance of the Order of the Hon'ble NGT

Keash
25/11/2022
Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone: Chairman : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website: www.ppcb.gov.in | E-Mail: chairmanppcb@yahoo.in | msppcb@gmail.com |



(31) - 87 - Annexure - G

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2023/1985 Regd. Dated ...24/11/23

To
The Commissioner,
Municipal Corporation,
Ludhiana.

Subject: Imposition of Environmental Compensation in compliance of orders of the Hon'ble National Green Tribunal in O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Reference: Orders dated 13.05.2020 of Hon'ble National Green Tribunal, Monitoring Committee report CMC/SB/2020/1250 dated 29.11.2020 and Board's Letter no: 1352 dated 13.04.2021 & 1776 dated 27.01.2022.

Please refer to the orders dated 13.05.2020 of the Hon'ble National Green Tribunal passed in O.A. no. 465 of 2019, the report of the Monitoring Committee dated 29.11.2020 and the letter no. 1352 dated 13.04.2021 and 1776 dated 27.01.2022 of the Punjab Pollution Control Board. Copies of letter no. 1352 dated 13.04.2021 and letter no. 1776 dated 27.01.2022 are enclosed. It is intimated that the Municipal Corporation, Ludhiana has not complied with the timelines given vide orders dated 13.05.2020 by the Hon'ble National Green Tribunal as well as report of the NGT Monitoring Committee dated 29.11.2020. Accordingly, Environmental Compensation (EC) of Rs. 14,00,000/- (Rs. 8,00,000/- vide Board's letter no: 1352 dated 13.04.2021 for period for 01.09.2020 to 31.03.2021 & Rs. 6,00,000/- vide Board's letter no: 1774 dated 27.01.2023 for period 01.04.2021 to 30.06.2021) was imposed upon the Municipal Corporation, Ludhiana.

The Municipal Corporation, Ludhiana has not yet commissioned the modern carcass plant till date and is still in violation of the orders dated 13.05.2020 of the Hon'ble National Green Tribunal passed in O.A no. 465 of 2019. After consideration of the matter in its entirety, it has been decided by the Competent Authority of the Board to further impose Environmental Compensation upon the Municipal Corporation, Ludhiana in compliance to the orders dated 13.5.2020 of Hon'ble National Green Tribunal as well as report of NGT Monitoring Committee dated 29.11.2020, as under:

S.No.	Time Period	Rate of EC	No. of Months	Amount of EC
1	01.07.2021 to 30.09.2023	Rs. 2,00,000/- per month	27 w.e.f. 01.07.2021 to 30.09.2023	Rs. 54,00,000/-

It is, therefore, requested that the Environmental Compensation amounting to Rs. 68,00,000/- (54,00,000 + 14,00,000) as explained above may please be deposited with the office of the Punjab Pollution Control Board through Demand Draft in favor of "Environmental Engineer, Regional Office-3, Ludhiana" payable at Ludhiana immediately, so as to make compliance of the orders of the Hon'ble NGT.

DA/as above

For and on the behalf of
 Punjab Pollution Control Board

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

The Deputy Commissioner
Ludhiana.

Dated: 21.11.2019
31.11.2019
ਕਾਰਜਕਾਰੀ ਨੰ 9555 ਤਿ. 2. 25/11/20

Compliance of orders dated 13.05.2020 passed by Hon'ble National Green Tribunal in Original Application no. 465 of 2019 titled as Kulwinder Singh Sandhu & Ors vs. Ram Murti & Ors. This office letter no. 927 dated 29.11.2019.

In compliance to the orders dated 10.10.2019 passed by the Hon'ble National Green Tribunal on the subject cited above, vide this office letter no. 927 dated 29.11.2019, it was requested that action may be taken for closing the existing Hadda Roddis site as it is operating illegally.

The subject cited application came up for hearing on 13.05.2020 before the Hon'ble National Green Tribunal. For the closure of the illegal activities of operation of Hadda Roddis & for the recovery of the Environmental Compensation, one of the recommendations of the monitoring Committee constituted by Hon'ble National Green Tribunal and reproduced in orders dated 13.05.2020 (copy enclosed) is as under:-

- 4. Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.
- 5. Punjab Pollution Control Board shall recover the environmental compensation imposed by Hon'ble NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue"

In view of the above for the compliance of orders dated 13.05.2020 passed by the Hon'ble National Green Tribunal, it is requested as under:

- 1. The District Development & Panchayat Officer, Ludhiana may be asked to locate alternate sites for the operation of these Hadda Roddis and action may also be taken for closure of these illegal activities from the present sites.
- 2. An officer may be nominated for the recovery of Environmental Compensation already imposed from the owners of Hadda Rori's as arrears of land revenue.

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Copy of orders dated 13.05.2020

Chief Environmental Engineer

Date: 24/9/2020

Dist. No 7946-47

A copy of the above is forwarded to the followings for information and necessary action:-

- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
- The Environmental Engineer, Punjab Pollution Control Board Regional Office-3, Ludhiana.

Chief Environmental Engineer

A



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Dated. 27/01/2022

No. 1772

To

The Deputy Commissioner
Ludhiana.

Sub: Compliance of orders dated 13.05.2020 passed by Hon'ble National Green Tribunal in Original Application no. 465 of 2019 titled as Kulwinder Singh Sandhu & Ors vs. Ram Murti & Ors.

Ref:- Board's letter no. 927 dated 29.11.2019 & letter no. 7945-47 dated 24.09.2020.

In compliance to the orders dated 10.10.2019 passed by the Hon'ble National Green Tribunal on the subject cited above, vide Board's letter no. 927 dated 29.11.2019 & letter no. 7945-47 dated 24.09.2020, it was requested that action may be taken for closing the existing Hadda Roddi's site as it is operating illegally.

The subject cited application came for hearing on 13.05.2020 before the Hon'ble National Green Tribunal. For the closure of the illegal activities of operation of Hadda Roddis & for the recovery of the Environmental Compensation, one of the recommendations of the monitoring Committee constituted by Hon'ble National Green Tribunal and reproduced in orders dated 13.05.2020 (copy enclosed) is as under:-

"4. Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.

5. Punjab Pollution Control Board shall recover the environmental compensation imposed by Hon'ble NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue"

In view of the above for the compliance of orders dated 13.05.2020 passed by the Hon'ble National Green Tribunal, it is once again requested as under:

1. The District Development and Panchayat Officer, Ludhiana may be asked to locate alternate sites for the operation of these Hadda Roddis and action may also be taken for closure of these illegal activities from the present sites.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

Annexure-H

PUNJAB POLLUTION CONTROL BOARD



-2-

2. An officer may be nominated for the recovery of Environmental Compensation already imposed from the owners of Hadda Rori's as arrears of land revenue.

DA/- Copy of orders dated 13.05.2020

Kaall
25/11/2022
Member Secretary

Endst. No 1773-75

Date: 27/11/2022

A copy of the above is forwarded to the following for information and necessary action :-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-II, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

Ans!

Kaall
25/11/2022
Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2023/...7986-87

Dated 24/11/23

To

1. The Deputy Commissioner,
Ludhiana.
2. The District Development & Panchayat Officer,
Ludhiana.

Subject: Regarding recovery of Environmental Compensation already imposed on the unscientific / Illegal Hadda Rodis.

It is intimated that an O.A. no. 465/2019 titled as "Kulwinder Singh Sandhu and Ors. Vs. Ram Murti & Ors." was filed before the Principal Bench of Hon'ble National Green Tribunal, New Delhi by Sh. Kulwinder Singh Sandhu & Ors. In pursuance to the orders dated 24.5.2019 passed by the Hon'ble National Green Tribunal in the said application, a Joint Committee comprising of the officers of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB) and District Magistrate, Ludhiana carried out inspection & monitoring of hadda rodi sites on 01.07.2019 and 02.07.2019 and also calculated the Environmental Compensation to be imposed on the owner of the hadda rodies amounting to Rs, 2,28,12,500/-.

After considering the report of the Joint Committee, the Hon'ble NGT was pleased to pass further order dated 10.10.2019 in O.A No. 465 of 2019, wherein it has been directed that the State Pollution Control Board must take immediate steps to close the illegal activity and recovery of environmental compensation for the damage to the environment in accordance with law and vide order dated 05.02.2020, the Punjab Pollution Control Board has been directed to take appropriate effective measures in the matter.

In pursuance of above, hadda rodi operators were directed by the Board to deposit an amount of Rs. 2,28,12,500/- as Environmental Compensation (EC). However, no EC has been deposited by any of the hadda rodi operator.

It is worth to mention here that the O.A. no. 465 of 2019 came up for hearing on 13.05.2020 before the Hon'ble National Green Tribunal. For the closure of the illegal activities of operation of hadda rodies & for the recovery of the Environmental Compensation, one of the recommendations of the monitoring Committee constituted by Hon'ble National Green Tribunal and reproduced in orders dated 13.05.2020 (copy enclosed) is as under:

"4. Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the

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ment

unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.

5. Punjab Pollution Control Board shall recover the environmental compensation imposed by Hon'ble NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue"

In compliance to above, vide Board's letter no. 7945 dated 24.09.2020 & 1772 dated 27.01.2022 (Copy enclosed), It has also been requested to nominate an officer for the recovery of the EC already imposed from the owners of hadda rodls as arrears of land revenue.

Now, the matter has again been considered by the Competent Authority of the Board and it has been desired that the Deputy Commissioner, Ludhiana and the DDPO, Ludhiana be requested to get the EC Imposed on the hadda rodi operators recovered.

In light of above, it is requested to do the needful to get the Environmental Compensation amounting to Rs. 2,28,12,500/- recovered from each of the hadda rodi operators operating at Village Ladowal, Tehsil Ludhiana West, District Ludhiana.

DA/as above

Am


24/11/22
Chief Environmental Engineer
Ludhiana

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